

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **29.04.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : India Bank
Vs
United Steel Builders Systems Pvt. Ltd.

MAIN PETITION NUMBER : CP(IB)/151(CHE)/2023

(IA/MA) APPLICATION NUMBERS

IA(IBC)/774(CHE)2024

ORDER

Present: Shri. Pranava Charan, Ld. Counsel along with Ld. Counsel
Mr. Abhijit for the Applicant.

Shri. R. Praveen, Ld. Counsel for the Respondent.

This application has been filed seeking permission to file additional documents.

Ld. Counsel for the Respondent submits that if this Tribunal allows the application, the Respondent may be allowed to file sur-rejoinder in the main CP since the Respondent has not to file any additional documents.

Heard and perused.

Admittedly, these documents are prior to filing of the petition but in the application, reasons have been stated for not filing the documents with the petition. These documents have bearing in the outcome of the petition.

Considering the above facts, we allow the application subject to cost of Rs.25,000/- to be paid by the Applicant to the “**Prime Minister’s National Relief Fund**” within a week from today.

The Respondent is permitted to file sur-rejoinder within two weeks from today.

List the petition for reporting compliance on **24.06.2024**.

Sd/-

**VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)**

Sd/-

**SANJIV JAIN
MEMBER (JUDICIAL)**

vs